

THE PREVENTION OF CRUELTY TO ANIMALS BILL, 1953

SHRIMATI RUKMINI ARUNDALE (Nominated): Sir, I beg to move for leave to introduce a Bill to provide for the prevention of cruelty to animals.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the prevention of cruelty to animals."

The motion was adopted.

SHRIMATI RUKMINI ARUNDALE: Sir, I introduce the Bill.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (No. 3) BILL, 1953

MR. CHAIRMAN: In pursuance of sub-rule (2) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted Friday the 10th, Wednesday the 15th, and Thursday the 16th April 1953, for the completion by the Council of all the stages involved in the consideration and return of the Appropriation (No. 3) Bill, 1953, including the consideration and passing of amendments, if any, thereto.

THE APPROPRIATION (NO. 3) BILL, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year, 1953-54, as passed by the House of the People, be taken into consideration."

Sir, this Bill provides for the drawal out of the Consolidated Fund of India moneys that become available to meet expenditure charged on that Fund and those voted by the House of the People. The figures in the Bill follow the

provisions shown in the Budget documents and are inclusive of the sums made available through the Appropriation (Vote on Account) Act of 1953 for a month's supply.

The Members are already in possession of the Budget documents and there has been a general discussion on the Budget in this House. I do not therefore, wish to take time of the House further at this stage but I shall try to deal in my reply later with such points as may arise during the debate.

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year, 1953-54, as passed by the House of the People, be taken into consideration."

SHRI P. SUNDARAYYA (Madras): Sir, I oppose the passing of this appropriation Bill because the various items of appropriation for the different Ministries are such that they don't envisage a Welfare State but a Police State. For instance, out of the Rs. 800 crores of revenue that is being spent both by the Central Government and the State Governments, only a very small portion is being spent on Social Welfare. The rest is being spent on Defence, Police, Administration etc. I have taken into account even the State expenditure because the nation building activities that are being budgeted are the responsibility of the State Governments. Therefore, when we analyse both the Central and the State revenues, the approximate picture is this—Defence, Administrative Services and Debt Services. These Debt Services don't include the money spent or interest paid on the money spent on irrigation or other productive purposes, as they are mainly unproductive—a total amount of Rs 500 crores is being spent out of Rs 800 crores i.e., 62.5 per cent. is being spent on Defence, Administration and the Debt Services. Education and Health, both at the Centre and also at the State